

>

Title: The Minister of State in the Ministry of Coal laid a statement correcting answer given to Unstarred Question No. 4745 dated 09.05.07 regarding retrenchment of Adivasis and Dalit Persons.

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): I beg to lay a Statement.

The reply to parts (g) and (h) of the Unstarred Question No.4745 regarding "Retrenchment of Adivasis and Dalit Persons" may be read as "Memorandum received by the Government in this regard did not allege violation of R&R policy of CIL and its subsidiaries. However, the distortions on account of different R&R policies of State Governments were pointed out. It was also suggested that CIL and its subsidiaries should follow a uniform R&R policy. National R&R policy, i.e., NPRR, 2003, is currently under revision. Once the revised NPRR is enforced, Coal India Limited will also follow the same."

The error occurred due to oversight.

The error is regretted.

* Laid on the Table and also placed in Library See No. LT 7231/07)

12.03¾ hrs.